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O.A.NO.282/2004

ORDER DATED 29.3.2006

Upon hearing the learned counsel of both the sides and on perusal of application as well as the counter-reply filed by the Respondents, it appears that ex gratia payment of Rs.13,222/- has been made to the applicant and therefore, nothing else survives for adjudication. Accordingly, this O.A. along with the connected Misc. Application are disposed of. No costs.

*B. S. J. Rao*  
CHAIRMAN